

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:4430  
ANSWERED ON:22.04.2013  
BOFORS DEAL  
Premajibhai Dr. Solanki Kiritbhai

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the Government plans to launch a fresh probe to look into the Bofors deal of 1986;
- (b) if so, the details thereof;
- (c) whether the main accused in the Bofors deal was allowed to leave the country;
- (d) if so, the details thereof;
- (e) whether the Government is taking any measures to initiate extradition of the main accused in the Bofors deal; and
- (f) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) & (b): No, Madam.

(c) & (d): The following accused were chargesheeted in the court of Special Judge, Delhi in the Case No.RC1(A)/90-ACU-IV (Bofors case):-

SK Bhatnagar, W.N. Chadha, Ottavio Quattrocchi, Martin Ardbo, M/s AB Bofors, SP Hinduja, GP Hinduja and PP Hinduja. Out of the above, Ottavio Quattrocchi had left India on 29/30 July 1993, before CBI had material evidence warranting his arrest.

(e) & (f): As per the information provided by CBI, the measures taken for extradition of accused Ottavio Quattrocchi from Malaysia and Argentina could not succeed even 20 years after the registration of the case. Hence, an application for withdrawal of the Court case against Ottavio Quattrocchi was filed by the Public Prosecutor on 3.10.2009 in the court of the Chief Metropolitan Magistrate, Delhi who passed an order dated 4.3.2011 allowing withdrawal of the prosecution case against Ottavio Quattrocchi; consequently, he stands discharged from the case.